(TO BE PUBLISHED IN PART II SECTION 3, SUB SECTION (ii) OF THE EXTRA ORDINARY GAZETTE OF INDIA).

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 20 December, 1999.

NOTIFICATION

S.O.No._____. In exercise of the powers conferred by the Explanation below sub-section (1) of section 54G of the Income tax Act, 1961 (43 of 1961), the Central Govt., having regard to the population, concentration of industries, need for proper planning of the area and other relevant factors, hereby declares the areas falling within the limits of Municipal Corporation mentioned in column (3) of the schedule hereto annexed and situated within the State shown in column (2) thereof, as urban areas for the purposes of sub-section (1) of section 54G of the Income tax Act, 1961 (43 of 1961).

SCHEDULE

S.No.	Name of State	Name of the Municipal Corporation Situated in the State mentioned in Col.(2)
1.	2.	3.
1.	Gujarat	1. Ahmedabad Municipal Corporation 2. Baroda Municipal Corporation 3. Surat Municipal Corporation 4. Rajkot Municipal Corporation 5. Bhavnagar Municipal Corporation 6. Jamnagar Municipal Corporation
2.	Delhi	1. Municipal Corporation of Delhi 2. New Delhi Municipal Corporation

2. This notification shall come into force on the date of its publication in the Official Gazette.

(Kamlesh C.Varshney)
Under Secretary to the Govt. of India

Notification No. 11176 (F.No.225/49/99/TTA.II)

To

The Manager,
Govt. of India Press
Mayapuri,
New Delhi.

Copy forwarded to:

1. Chairman (DT), All Members, CBDT
2. All Chambers of Commerce
3. All DGsIT/CCsIT
4. All Officers & Technical Sections of CBDT.
5. Director of Inspection (Inv.)/IT&Audit/Vigilance/Inv./ RSP&PR/Recovery/Spl.Inv.
6. Dy.Director of Inspection (P&PI), New Delhi
7. C&AG of India (40 copies)
8. Asstt. Director of Inspection (Bulletin), New Delhi
9. Competent Authority, Chennai, Delhi, Mumbai and Calcutta.
10. JS & Legal Advisor, Min. of Law & Justice, New Delhi
11. Director (DOMS)(IT), New Delhi
12. Director, NADT
13. Commissioner (AAR)

(Kamlesh C.Varshney)
Under Secretary to the Govt. of India

भारत के असाधारण राजपत्र के भाग II, खंड-3, उपखंड (ii) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 20 दिसम्बर, 1999

अधिसूचना

का.आ. सं.------- आयकर अधिनियम, 1961 (1961 का 43) की धारा 54छ की उपधारा (i) के नीचे उल्लिखित स्पष्टीकरण द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार एतद्द्वारा जनसंख्या, उद्योगों के केन्द्रीकरण, क्षेत्र की समुचित आयोजना की आवश्यकता, और अन्य संगत तथ्यों पर ध्यान देते हुए, आयकर अधिनियम 1961, (1961 का 43) की धारा 54छ की उपधारा (i) प्रयोजनार्थ इसके साथ अनुबद्ध अनुसूची के कॉलम (3) में उल्लिखित नगर निगम की परिसीमाओं में आने वाले क्षेत्र जो उसके कॉलम (2) में दर्शाए गए राज्य के अन्तर्गत स्थित हैं, को शहरी क्षेत्रों के रूप में घोषित करती है।

अनुसूची

1	2	3
क्र.सं.	राज्य का नाम	कॉलम (2) में उल्लिखित राज्य में स्थित नगर निगम का नाम
1.	गुजरात	1. अहमदाबाद नगर निगम
		2. बड़ौदा नगर निगम
		3. सूरत नगर निगम
		4. राजकोट नगर निगम
		5. भावनगर नगर निगम
		6. जामनगर नगर निगम
2.	दिल्ली	1. दिल्ली नगर निगम
		2. नई दिल्ली नगर पालिका

2. यह अधिसूचना राजकीय गजट में इसके प्रकाशन की तारीख को लागू होगी।

अधिसूचना सं. 11176

(कमलेश सी वार्ष्णेय)
अवर सचिव, भारत सरकार

सेवा में,
प्रबंधक,
भारत सरकार मुद्रणालय,

(फा.सं. 225/49/99-आईटीए-II)